

BY FAX/SPEED POST

THE GAUHATI HIGH COURT AT GUWAHATI
**(THE HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR: TRIPURA:
MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VI-02/2012/ 834 /STT

From: Sri V.K.Chandak,
Joint Registrar (Judl.-I)
Gauhati High Court, Guwahati

To
The Chief Judicial Magistrate,
Kamrup, Guwahati/Morigaon/ Nagaon/Golaghat/ Jorhat/ Sivasagar/
Dibrugarh/Tinsukia/Dhemaji/Lakhimpur, N.Lakhimpur/ Sonitpur, Tezpur/
Darrang, Mangaldoi/Udalguri/ /Nalbari/ Barpeta/ Bongaigaon/ Kokrajhar/
Dhubri/Goalpara/ Cachar, Silchar / Karimganj/ Hailakandi.

Dated Guwahati the 30th June, 2012

Sub: Submission of data regarding year-wise and court wise Pendency of Criminal cases, awaiting for commitment to the Court of session for trial of the accused persons as per enclosed Proforma as on 30.06.2012.

Sir / Madam,

With reference to the subject cited above, I am directed to inform you that the above mentioned information relating to Pendency of Criminal cases, awaiting for commitment to the Court of session for trial of the accused persons , court wise in format E (enclosed herewith), under your jurisdiction, are urgently required by this Registry for placing the same before the Hon'ble committee for Monitoring Implementation of the Action Plan etc.

Therefore, you are requested to furnish the above mentioned information as per the enclosed format so as to reach this Registry by 9th July, 2012.

**Enclo: As stated above
(1 sheet)**

Yours faithfully,



JOINT REGISTRAR (JUDL.I)

Memo No.HC.VI-02/2012/ 835-41 /STT, dated Guwahati, the 30.06.2012

Copy to :



